

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1349
ANSWERED ON:08.03.2007
REFUND OF GAS CHARGES
Reddy Shri Mekapati Rajamohan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Andhra Pradesh has recently renewed its plea to the Ministry of Petroleum and Natural Gas for refunding Rs. 607 crore collected by the Gas Authority of India Ltd. (GAIL) from Transco as `gas transmission charges` without supplying gas; and

(b) if so, the action taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a)&(b) : The Government of Andhra Pradesh had requested to review the transportation tariff levied on independent power producers in K.G. Basin, including reduction in tariff and refund of excess collection of tariff amounting to Rs.606.78 crores. The issue was referred to Tariff Commission, which recommended a reduction in the transportation tariff from 1996-97. The Government accepted the recommendations of Tariff Commission with certain modifications, and made them effective from November 1, 2006. As the recommendations of Tariff Commission have been applied prospectively, the refund of transportation tariff has not been considered.